

Endorsement on A1- 2614/22 Dated 10.03.2022 of District Court, Kozhikode.

Copy of the Official Memmorandum communicated to the under mentioned Judicial Officers for information & necessary action. They are requested to obtain and forward applications, if any, from willing and eligible candidates **on or before 18. 03. 2022.**

(By Order)


Sheristadar.

To

1. The Addl. District & Sessions Judge - II,III, Kozhikode.
2. The Addl. District & Sessions Judge-IV/ V, Kozhikode.
3. The Addl.District and Sessions Judge (for the trial of cases relating to atrocities and sexual violence towards Women and Children), Kozhikode.
4. The Special Judge (NDPS Act Cases)/ Addl. District & Sessions Judge, Vadakara.
5. The Special Addl. Sessions Judge (Marad Cases), Kozhikode.
6. The Motor Accidents Claims Tribunal, Kozhikode / Vadakara.
7. The Judge, Family Court, Kozhikode/ Vadakara.
8. The Special Judge, Fast Track Special Court, Kozhikode / Koyilandy.
9. The Chairman, Waqf Tribunal, Kozhikode.
11. The Principal Sub Judge, Kozhikode.
12. The Sub Judge, Vatakara / Koyilandy.
13. The Principal Munsiff - I / II, Kozhikode.
14. The Munsiff, Koyilandy/ Vadakara/ Nadapuram.
15. The Munsiff-Magistrate, Perambra/ Payyoli/Thamarassery.
16. The Nyayadhikari, Gram Nyayalaya, Koduvally, Thamarassery.
17. The Nyayadhikari, Gram Nyayalaya, Kunnummal, Kuttiady.

Copy to:

1. The Senior Superintendent, District Court, Kozhikode.
2. The Junior Superintendent - II/ III / DSA, District Court, Kozhikode.



THE HIGH COURT OF KERALA

Emakulam: 682 031
Email: Csec.hc-ker@gov.in
Phone: 0484 2562951
Fax: 0484 2562451
Date: 09/03/2022

No.C4-2565/2022

OFFICIAL MEMORANDUM

Sub:- Inter district/departmental transfer - Vacancy of L.D. Typist in the Civil Judicial unit of Thrissur district - Regarding.

- Ref:- 1. Letter No.C2-183/22 dated 05.01.2022 of the District Judge, Thrissur.
2. G.O.(MS) 4/61/PD, dated 02/01/1961.
3. G.O.(P) No.36/91/P&ARD dated 02/12/1991.
4. G.O.(P) No.05/2013/P&ARD dated 06/02/2013.
5. G.O.(P) No.3/2017/P&ARD dated 25/02/2017.
6. High Court O.M C6-7742/2020(I) dated 24/09/2021.

The undermentioned officers are informed that the District Judge, Thrissur has reported one vacancy of L.D. Typist to be filled up by way of Inter district/departmental transfer. They are, therefore, directed to obtain and forward the applications for transfer to the Civil Judicial unit of Thrissur district from candidates who are eligible to apply for the same in the light of the Government Order cited 3rd.

The District Judges and Chief Judicial Magistrates shall invariably verify and certify the correctness of the service particulars submitted in the applications especially with regard to the date of appointment as L.D. Typist and qualifying period of service as L.D. Typist in the district and a report as to how the work of the Court will be managed due to the Inter District Transfer of the applicant.

They are further directed to give necessary instructions to all concerned on the following:-

- (1) The applicants shall express their willingness (duly countersigned) to abide by the terms and conditions of the G.Os cited 2nd and 4th in the event of their transfer.
- (2) The applicants shall furnish a declaration, duly countersigned by the District Judge/Chief Judicial Magistrate concerned, to the effect that they agree to become junior to the junior most in the category of Typist in the event of transfer.

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Ceylon
9/3/22

Handwritten initials and signature in green ink:
STB
Kals

(P.T.O.)

(3) The applicants should have completed the qualifying service for seeking inter district transfer as prescribed in para 4 (1) of the G.O. cited 3rd. The period of leave under Appendix XII A, XII B and XII C and period of deputation in other districts will not be reckoned as service for the purpose. The details in this respect shall be furnished in the format enclosed herewith.

(4) The applicants shall furnish their complete service details such as date of joining the Judicial Department and post, date of joining as L.D. Typist, period of Leave Without Allowances under Appendix XIIA, XII B and XII C, period of deputation, period of actual service in the present district, etc. in the application.

(5) The applicants seeking transfer on medical grounds of themselves/their family shall produce the medical certificate (duly countersigned) in support of the request.

(6) The applicants seeking transfer on priority as per the Government Order referred 4th should submit relevant certificates duly countersigned by the District Judge/Chief Judicial Magistrate concerned.

(7) In the case of dependants of serving soldiers, the soldier should send the application for transfer of the near-relative through their military authorities. Applications received otherwise will be ignored. Only one relative of a soldier will be given preferential treatment in the matter of transfer.

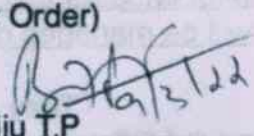
(8) Senior promotees seeking transfer to the entry post shall submit their application as per the guidelines in the High Court O.M. referred 6th.

(9) Subsequent request for cancellation of the sanctioned transfer shall not be entertained except under compelling circumstances.

(10) The applications received prior to the date of this O.M. will not be taken into consideration. Last date for receiving the application in the High Court is 25.03.2022.

Incomplete applications and the applications received in the High Court after 25.03.2022 will not be considered.

(By Order)


Biju T.P.

Assistant Registrar

To

All District Judges (Except District Judge, Thrissur)
All Chief Judicial Magistrates

Copy to: 1. The District Judge, Thrissur
2. The IT Section, High Court. (for publishing in the High Court Website)